

TERMS & CONDITIONS WITH REGARD TO ACCEPTANCE OF TENDERS AND DELIVERY OF THE THIRTEEN SKODA SUPERB 1.8. TSI CARS OF DELHI HIGH COURT, WHICH WILL BE SOLD ON "AS IS WHERE IS BASIS" AS PER DETAILS GIVEN BELOW

S. No.	Vehicle No.	Make	Model	Kms. Covered	Reserve Price	Application Money
1.	DL-3CBV-0003	Skoda Superb 1.8 TSI	2011	58,739 Kms.	Rs.4,00,000/-	Rs.25,000/-
2.	DL-3CBV-0005	-do-	2011	71,269 Kms.	Rs.4,00,000/-	Rs.25,000/-
3.	DL-3CBV-0006	-do-	2011	73,167 Kms.	Rs.4,00,000/-	Rs.25,000/-
4.	DL-3CBV-0008	-do-	2011	70,815 Kms.	Rs.4,00,000/-	Rs.25,000/-
5.	DL-3CBV-0009	-do-	2011	53,133 Kms.	Rs.4,00,000/-	Rs.25,000/-
6.	DL-3CBV-0011	-do-	2011	70,905 Kms.	Rs.4,00,000/-	Rs.25,000/-
7.	DL-3CBV-0014	-do-	2011	84,133 Kms.	Rs.4,00,000/-	Rs.25,000/-
8.	DL-3CBV-0015	-do-	2011	67,271 Kms.	Rs.4,00,000/-	Rs.25,000/-
9.	DL-3CBV-0023	-do-	2011	69,043 Kms.	Rs.4,00,000/-	Rs.25,000/-
10.	DL-3CBV-0024	-do-	2011	76,061 Kms.	Rs.4,00,000/-	Rs.25,000/-
11.	DL-3CBV-0028	-do-	2011	74,885 Kms.	Rs.4,00,000/-	Rs.25,000/-
12.	DL-3CBV-0036	-do-	2011	54,453 Kms.	Rs.4,00,000/-	Rs.25,000/-
13.	DL-3CBV-0037	-do-	2011	70,929 Kms.	Rs.4,00,000/-	Rs.25,000/-

- The bid will be confirmed in favour of the person quoting the highest rate in respect of that vehicle and he/she shall be required to produce proof of his/her identity and residence before acceptance of the balance payment.
- Only those bids shall be considered who have deposited demand draft/pay order towards refundable application money as referred above, drawn in favour of "The Registrar General, Delhi High Court, New Delhi" with the concerned officer on or before **25<sup>th</sup> August, 2017** upto 11.00 a.m. writing their name, address, telephone/mobile No., PAN on the reverse side of the demand draft/pay order. The bids without application money shall be summarily rejected and no communication shall be entertained in this regard.
- 50% of the bid amount is to be deposited by the highest bidder, whose bid will be provisionally accepted, within 48 hours by way of demand draft/pay order drawn in favour of "The Registrar General, Delhi High Court, New Delhi". If the amount is not deposited, the application money will be forfeited and the tender next below the highest may be accepted. Similarly if the second tenderer fails to make payment of the balance amount, his/her application money shall also stand forfeited and so on.
- On final acceptance of the bid, the remaining 50% amount is to be deposited by the highest bidder within one week from the date of communication of final acceptance, by way of demand draft/pay order drawn in favour of "The Registrar General, Delhi High Court, New Delhi", failing which the application money and 50% amount already deposited shall stand forfeited and the vehicle will be offered to the next tenderer as at Instruction No. 3 above. On payment of the full amount, the vehicle will be handed over to such person, which is required to be removed simultaneously.
- The bank draft/pay order towards application money of all the tenderers, except the highest three, shall be returned against receipt.
- The registration numbers of the vehicles will be surrendered to the Transport Department for cancellation, and the successful bidder(s) will have to obtain new registration number(s) from the Transport Department concerned at his/her own cost.

7. The Registry will deal with the bidders directly and no middle men/agents/commission agents etc. should be asked by the bidders to represent their cause and they will not be entertained by the Registry.
8. Conditional bid will not be entertained. If the bid is withdrawn by the concerned party at any time after it is provisionally accepted, the money already deposited by him/her shall stand forfeited.
9. The Registry, in its discretion, reserves the right to reject or accept any or all the bids, partly or completely, at any time without assigning any reason therefor. The decision of this Court shall be final in this regard.
10. It shall be presumed that the bidder has fully inspected the vehicle before the auction. The Registry shall not be responsible and shall not entertain any complaint in respect of any defect in the vehicle.
11. The officer/officials of this Court and their family members shall not be permitted to participate in the auction.
12. The successful bidder shall get the vehicle transferred in his/her name as per rules, at his/her own cost and responsibility, immediately on taking delivery and in any case within the time prescribed for this purpose. Delhi High Court shall not in any manner be concerned with or responsible for registration of the vehicle and will have no liability whatsoever after the delivery of the vehicle to the successful tenderer.
13. The signed prescribed form(s) of transfer of vehicles will be delivered to the successful bidder(s) for getting the registration transferred in his/her name. He/She will be required to produce proof of such registration in this Court within one month from the date of delivery of vehicle and requisite documents. It will be only after production of proof of transfer of registration in his/her name that the application money deposited shall be refunded to her/him.

Sd/-  
(K. K. Bhati)  
Registrar(Protocol)

**HIGH COURT OF DELHI AT NEW DELHI**  
**TENDER NOTICE**

Dated: 02.08.2017

Quotations/Tenders in sealed covers are invited for the sale of thirteen (13) Skoda Superb 1.8 TSI vehicles of this Court as per details given below on "AS IS WHERE IS BASIS":-

S. No.	Vehicle No.	Make	Model	Kms. Covered	Reserve Price	Application Money
1.	DL-3CBV-0003	Skoda Superb 1.8 TSI	2011	58,739 Kms.	Rs.4,00,000/-	Rs.25,000/-
2.	DL-3CBV-0005	-do-	2011	71,269 Kms.	Rs.4,00,000/-	Rs.25,000/-
3.	DL-3CBV-0006	-do-	2011	73,167 Kms.	Rs.4,00,000/-	Rs.25,000/-
4.	DL-3CBV-0008	-do-	2011	70,815 Kms.	Rs.4,00,000/-	Rs.25,000/-
5.	DL-3CBV-0009	-do-	2011	53,133 Kms.	Rs.4,00,000/-	Rs.25,000/-
6.	DL-3CBV-0011	-do-	2011	70,905 Kms.	Rs.4,00,000/-	Rs.25,000/-
7.	DL-3CBV-0014	-do-	2011	84,133 Kms.	Rs.4,00,000/-	Rs.25,000/-
8.	DL-3CBV-0015	-do-	2011	67,271 Kms.	Rs.4,00,000/-	Rs.25,000/-
9.	DL-3CBV-0023	-do-	2011	69,043 Kms.	Rs.4,00,000/-	Rs.25,000/-
10.	DL-3CBV-0024	-do-	2011	76,061 Kms.	Rs.4,00,000/-	Rs.25,000/-
11.	DL-3CBV-0028	-do-	2011	74,885 Kms.	Rs.4,00,000/-	Rs.25,000/-
12.	DL-3CBV-0036	-do-	2011	54,453 Kms.	Rs.4,00,000/-	Rs.25,000/-
13.	DL-3CBV-0037	-do-	2011	70,929 Kms.	Rs.4,00,000/-	Rs.25,000/-

The interested parties may contact the Joint Registrar(Protocol), 5<sup>th</sup> Floor, Administrative Block, Delhi High Court, Sher Shah Road, New Delhi-110003, (Tel No. 23073712) for inspection of the vehicles and obtain detailed terms and conditions of the auction during 10.00 am to 4.00 p.m. on any working day from **16.08.2017** to **22.08.2017**.

Quotations along with Demand Draft of Application Money, as referred to above, (refundable) in the name of " The Registrar General, Delhi High Court" should be delivered in a sealed cover to the Joint Registrar(Protocol) by 11.00 a.m. on or before **25.08.2017** in the prescribed proforma (**Annexure 'A'**). The quotations will be opened on the same day i.e. **25.08.2017** at 2.00 p.m. Payment is to be made by the successful tenderers as mentioned in the terms & conditions. This Court reserves its right to reject any or all the quotations without assigning any reason. Interested persons may also visit this Court's website [www.delhihighcourt.nic.in](http://www.delhihighcourt.nic.in). for detailed terms and conditions of tender.

Sd/-  
(K. K. Bhati)  
Registrar(Protocol)

PROFORMA

1. Name : \_\_\_\_\_
2. Address : \_\_\_\_\_  
(Proof of address i.e.  
copy of Aadhar Card  
or Voter Identity  
Card to be enclosed) \_\_\_\_\_
3. Telephone No. : \_\_\_\_\_
4. Registration No(s),  
and price offered  
for particular  
vehicles for which  
written bid  
submitted (In any  
case not less than  
the reserve price  
mentioned in  
tender notice, but  
may be more than  
that). \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

Date :

Signature of the participant







